SHRI JAGESH DESAI; Even at pietent the genuine second-class passengers Wt not getting the reservation. And if this system is followed, these travel agents will book a number of tickets and genuine passengers will not get tickets at all. The Supreme Court has directed that suitable agency should be created to cater to the needs of the second class passengers. I would like to know whether 'the Railway Administration will think over having more railway offices to issue tickets to 9econd-clas_s passengers so that these agents, who buy the tickets in bulk, are not able to sell the tickets in blackmartet. If that is done, genuine passengers will be able to get tickets.

SHRIMATI MOHSINA KIDWAI: They are not permitted to .purchase tickets There are certain rules. In bulk. employee of the agents who is authorised, will stand in the queue just like passengers and o_n his turn can purchase maximum four tickets at a time. So, it is not a question that he will purchase in bulk and the passengers wiH be deprived of tickets. It is only for the benefit of those passengers who have no time come to the railway counter and stand in Hie queues. They go to the agents and purchase their tickets through them on payment of service charge and proper authorisaction.

SHRI DHARAM CHANDER PRA-SHANT; We come across unauthorised Agencies and unauthorised individuals at the Railway Station. Therefore, I want to know who are the authorised agencies? And what i, their number?

MR. CHAIRMAN: The Member wants to know: How many authorised agencies have you got?

SHRIMATI MOHSINA KIDWAI: Sir, after formulation of this scheme we have given 102 licences and many applications are under consideration.

MR. CHAIRMAN; Now, next Question No. 283.

Southern Regional Conference of Transport Ministers held at Bangalor_e

*283 SHRI V. NARAYANASAMY: Will the Minister of TRANSPORT be pleased to state;

- (a) whether it is a fact that in the Southern Regional Transport Ministers Conference held 'at Bangalore, the need to nationalize the stage carriers and to form a Transport Corporation in the Union Territory of Pondicherry was emphasised; and
- (b) if so, what action Government have taken to implement the decision?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b) The question of setting up of State Road Transport Corporation under t'ne Road Transport Corporations Act. 1950 and nationalization of routes through appropriate schemes under Chapte_r IV A of the Motor 1939 Vehicles Act, are matters within the competence of concerned State Govts. UT Administration who have to take a view after considering nich proposals in all its aspects.

The suggestions with regard to these matters as received by the Central Govt. we_{re} also forwarded to Pondicherry Administration. Pondicherry Administration have intimated that, they have as yet not taken a final decision in the matter,

SHRT V. NARAYANASAMY: Mr. Chairman, Sir, my first question very specific. Whether rhe Southern Regjonat Transport Ministers Conference held at Bangalore emphasised the need ifor nationalisation of bu_s transjn Pondicherry? Whether t'ne port Central Government is aware of this fact? But the hon, Minister has stated that it is a State subject. My humble submission is that Pondicherry being a Union Teritory, the hon Minister has to reply about this paticuTar fact.

SHRI RAJESH PILOT: Mr. Chairman, Sir, in the Southern Regional Transport Ministers Conference this point was raised, But it was not d'scussed at length. No decision was taken on their recommendations. We have also asked the Union Territory administration to take intercon-

13

sideration this point. And the Chief Minister who met me personally told me that he is still considering tb_c proposal.

MR. CHAIRMAN: Second $_{s}$ upplem $_{e}$ n tary.

SHRI V. NARAYANASAMY: The other aspect that was discussed at the Conference v/as the aliment of permits for stage carriage for the State of Karnataka, Tamil Nadu, Kerala, Andhra Pradesh and the Union Territory of Pondicherry. I want to know, how many routes have been; allotted for each State?

SHRI RAJESH PILOT: Route_s ar_e a State subject. Normally States deal with it. For thg information of the hon. Member, I have said jn my last Question day that a group of Ministers met last month and they have recommended that specially the tourists permit buses which were not having national permits that quota restriction has been removed. Now all the States wiH have a free-hand to issue the national permits for the tourist buses also.

SHRI BASUDEB MOHAPATRA: Sir. whether it is a 'fact that in "to Southern Regional Transport Ministers Conference a proposal was initiated for amalgamation of Orissa Road Tansport Company with the Orissa State Road Transport Corporation? In this regard I m'y also 'aw the attention of the hon. Minister that the Government of Orissa has also initiated the proposal for amalgamation • of the ORT Company with the Corporation. Therefore, I would like to know from the hon. Minister, whether the amalgamation of transport company with the corporation is feasible? If not feasible, the company which h incurring heavy losses has to be wind up. Whether the Central Government has issued any instructions to the State Government in this regard?

SHRI RAJESH PILOT: Sir, we have only received the recommendations after the discussion of the Southern Regional Transport Ministers Conference. But actually they have not sent to us word by word discussion. They have sent us the

recommendations, but this was not $o_{ne\ 0}f$ the subjects they have discussed.

MR. CHAIRMAN; Next Quetion No. 284. Mr. Aladi Aruna.

Uneconomic Railway lines

*294. SHRI ALADI ARUNA *alias* V. ARUNACHALAM;

Will the Minister of TRANSPORT bi pleased to state:

- (a) whethtr Government proposes? to pursue the policy of closure of uneconomic Railway Lines under tho 15-year plan; and
- (b) if so, what are the lines considered to be uneconomical?

THE MINISTER OF TRANSPORT (SHRIMATI MOHSINA KIDWAI); (a) Yes, Sir. The policy is to consider closure of those uneconomic branch lines where adequate alternative mean of transport exist.

(b) Those branch lines whose need earn, ings are not sufficient to meet the prescribed dividend liability on the capital investment are treated as uneconomic.

ALADI ARUNA alias SHRI ARUNACHALAM: the Sir, Railways is one of the largest national undertakings with an investment of more than Rs. 8,882 crores and a route of 61.380 kms. Sir, its net revenue income during the last year is Rs. 6005 crores. Despite these facts, our Government is always thinking closure of certain narrow gauge lines saying that they a^e unremunerative. At the same time, it has not taken any steps to make those lines viable more than that, the Railway and always pressurizing State Governments for the reimbursement of losses sustained by the Railways for operating these lines but the refusing Governments are State to reimbursement losses. meet I would like to know from the hon. Minister whether the Government has dropped the Idea of asking the State